GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:6112
ANSWERED ON:30.04.2015
EXPEDITIOUS DISPOSAL OF PENDING CASES
Lekhi Smt. Meenakashi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has undertaken or proposes to undertake any study regarding criminal justice delivery system in foreign countries particularly China to emulate their higher disposal rates;
- (b) if so, the details thereof along with the entities likely to be engaged for the purpose;
- (c) whether the Government has devised or proposes to devise new measures for effecting expeditious disposal of court cases; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

- (a): No, Madam.
- (b): Does not arise.
- (c) & (d): The Law Commission of India has undertaken a Comprehensive Review of Criminal Justice System for time bound disposal of criminal cases. Further, the Government has adopted a co-ordinated approach to assist the judiciary for phased liquidation of arrears and pendency in judicial systems, which, inter-alia, involves better infrastructure for courts including computerisation, increase in strength of judicial officers / judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.